

@ITEM NO.20

COURT NO.8 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
14489/2016

(Arising out of impugned final judgment and order dated 09/05/2014
in CRLA No. 2588/1988 passed by the High Court of Judicature at
Allahabad)

AKBAR ALI AND ANR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

CRLMP. 14489/2016(With c/delay in filing SLP and office report)

Date : 23/09/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Dr. Sushil Balwada,Adv.

For Respondent(s)

The Court made the following

O R D E R

Not taken up.

List on 26.09.2016.

(JYOTI GUPTA)

SR. P. A. (MALA KUMARI SHARMA)

COURT MASTER